[Prof. (Mrs.) Asima Chatterjee]

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with the views expressed by Dr. Das gupta. Further I would like to add that this NET examination is conducted by the UGC and CSIR: courses which have been selected for the NET examination are ridiculous wind should be revised so that the post-graduate students passing M.Sc. examination can answer the questions. And this will be possible because they will study these courses in the universities. At least 60 per cent of the courses in the Ph.D. course have been eliminated from the syllabi from which the questions going to be set for the NET examination. These are the two points which I would like to bring to your notice, Madam Deputy Chairman, for consideration by the Government. Thank you,

SHRI GURUDAS DAS GUPTA: Madam, I wish you convey the feelings to the Government.

THE DEPUTY CHAIRMAN: Your feelings have been conveyed. The Leader of the House is here. He will convey the feelings to the Government and if they feel it appropriate, they will take action on that. Now, there is a statement about Government business.

SHRI PAWAN KUMAR BANSAL (Punjab): They have no Ministcr for Human Resources Development. This is the importance they are attaching to it.

THE DEPUTY CHAIRMAN: The Prime Minister is in charge of Human Resources. The matter will be conveyed to him.

ANNOUNCEMENT BE. GOVERN-MENT BUSINESS FOR THE WEEK COMMENCING 26TH DECEMBER, 1989

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY):
Madam, with your permission I rise to announce that Government busi-

ness in this House during the week commencing Tuesday, the 28th December 1989 will consist of:—

- (1) Discussion on the Motion of Thanks on the President's Address.
- (2) Consideration and passing/return of the following Bills as passed by the lok Sabha:
 - (a) The Representation of the People (Amendment) Bill, 1989; and
 - (b) The Appropriation (No. 6) Bill, 1989.

THE DEPUTY CHAIRMAN. Now we have the Criminal Law Amendment (Amending) Bill, 1989. The Home Minister is here. Mr. Home Minister, if you would not take a very long time in moving it, then I would ask you to move it now. Then, after the Private Members' business, we will take it up in the evening again. Mr. Home Minister.

CRIMINAL LAW AMENDMENT (AMENDING) BILL 1989

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Madam, I beg to move:

That the Bill to amend the Criminal Law Amendment Act, 1961, be taken into consideration.

Madam Deputy Chairman, the publication of correct maps of the country is a matter of national concern as depiction of incorrect boundaries of the country amounts to indirectly questioning the frontiers of India and the territorial integrity of the country. Any tendency action on the part of anybody to question the territorial integrity and frontiers of the country has to be curbed and stringent action is required to be taken to discourage other persons from including in such activities. Government is keen to ensure that only correct maps of the country are published. Several measures were taken in the past for this purpose. In 1966, instructions/guidelines were issued to the State Gov-

ernments/Union Territory Administrations to see that publishers their maps vetted in advance by · Survey of India who publishes authentic maps of the country. was decided later that the Survey of India would make available on free sale basis the outline maps of various scales which the publishers utilise as base. In such cases. would not be necessary to get the maps scrutinised by the Survey of India before publication. Where maps were to be prepared on scales different from those on which outline maps were made available by Survey of India, the publishers were required to get them vetted before publication. In spite of these measures, instances of incorrect depiction of external boundaries of India by private agencies/newspapers continued to come to notice. It was not found feasible to take action under the existing law unless it was proved that a wrong map was published in a manner which was or was likely to be prejudicial to the interests of the safety and security of India or that malafide intention was involved.

During discussion in the Lok Sabha . on 21st August 1987, some honourable Members had pointed out that publication of a wrong map of India was taking place frequently. Honourable Members had also desired that the Government adopt some foolproof arrangements to curb provisions or such publications in future and con-. sider having a law to enable Government to take action against persons publishing wrong maps of the country. At that time, the House was assured that if the legal provisions enough to take were not sufficient deterrent action against those distorted the maps of our country, the Government was willing to review the whole thing and come forward to this House with a view to taking stringent action against them.

With these words, Madam, I commend the Bill for the consideration of the House.

The question was proposed.

THE DEPUTY CHAIRMAN. Bill will be taken up for consideration. after the Private Members' business is over.

The House is adjourned till 2.30 P.M. for lunch.

> The House then adjourned for lunch at twenty minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of VICE-CHAIRMAN the clock, THE (SHRI, B. SATYANARAYAN RED-DY) in the Chair.

THE MUSLIM PERSONAL LAW (SHARIAT) APPLICATION (AMEND MENT) BILL, 1989

श्री (मौलाना) ग्रसद मदनी (उत्तर प्रदेश) : मै प्रस्ताव करता हूं--

"मस्लिम स्वीय विधि (शरीयत) श्रक्षिनियम, 1937का श्रीर संशोधन करने वाले विश्वेयक को पुरःस्थापित करने की अनुमति दी जाए।"

"مسلم سویک ودهی (هویت) ادهی نهم > ۱۹۳ کا اور سدهودهن کرنے والے ودھهک کو پواستهاپس ر کرنے کی انومتی دی جائے ۔ آ <u>†[شرى (مولان</u>ا) اسعد مد**ن**و (اترپرديمر) : مهن پرستاو کرتا مهودے - میں ودھیک استهایت کرتا هون] [هری (ولانا) اسعد مدنی

The question was put and the motion was adopted.

श्री (मौलाना) ग्रसद मदनी: महोदय मै विधेयक को पुरःस्थापित करता

[]Transliteration in Arabic Script.